

ment servant is normally considered for confirmation at present;

(c) the number of persons holding posts of Private Secretaries, Personal Assistants and Senior Personal Assistants in the various Ministries, Subordinate Offices or attached Offices and all the Independent Officers of the Government of India who have put in more than two years of service and have not been confirmed, and what is the criteria with regard to their confirmation; and

(d) if so, whether the Government will confirm the persons falling in the category of part (c) above, and if not, the reasons therefor?

THE MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI S. D. PATIL): (a) It is correct that such a news report appeared in the Indian Express of 31st March, 1977.

(b) If persons are recruited against permanent posts with definite conditions of probation, they can be confirmed after successful completion of the period of probation which is normally two years. In other cases, confirmation depends on various factors such as availability of permanent posts, eligibility of persons concerned, their seniority and suitability.

(c) These cadres are de-centralised cadres and confirmation is made by the respective Cadre Controlling Authority. The information about the number of persons holding posts in these cadres and who have not been confirmed is not available with us. The criteria with regard to the confirmation for these officials is the same as indicated in reply to part (b) of the Question.

(d) It will not be possible to give an assurance that all such persons will be confirmed since confirmation depends on the availability of permanent vacancies in the respective Departments and the suitability of the persons to be determined by the concerned D.P.C.

STATEMENT CORRECTING ANSWER TO USQ NO. 1306 DATED 1-3-1978 Re. SALARY AND ALLOWANCES DRAWN BY THE PRIME MINISTER AND OTHER MINISTERS

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL): Cabinet Ministers (including the Prime Minister) and Ministers of State are entitled to draw a salary of Rs. 2250/- per mensem. They are also granted a sumptuary allowance of Rs. 500/- per mensem.

The word "They" occurring in the above answer may be substituted by the words "Cabinet Minister".

12.02 hrs.

[RE. SALLING ATTENTION
(Query)]

SHRI K. LAKKAPPA (Tumkur): Yesterday you were pleased to say, about the discussion on the controversial appointment of the Chief Justice of the Allahabad High Court, that you would examine it. It was discussed in the Rajya Sabha on a call-attention motion. I have given notice of a call-attention motion. I humbly submit to you, sir, that such an important issue should not be lost sight of; it should be discussed in the Lok Sabha. You must give some time for discussion of this I appeal to you, Sir, that some time may be given to discuss it either as a call-attention motion or as any other motion. (Interruptions).

MR. SPEAKER: Do not record. Nothing is being recorded.

SHRI SAUGATA ROY (Barrackpore).**

MR. SPEAKER: Call-attention, I select one per day depending upon the most important subject of the matters. (Interruptions)

MR. SPEAKER: Do not record. (Interruptions)**

MR. SPEAKER: Mr. Kamath.